

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 227/MP/2024

Subject : Petition under Section 79(1) (a) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2024.

Date of Hearing : **6.1.2026**

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Limited

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Ms. Nuha Rahman, Advocate, NTPC
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPMCL
Ms. Nidhi Mittal, Advocate, CSPDCL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Sayandeep Chakraborty, Advocate, TNPDC
Ms. Shaily Gupta, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

The case was called out through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the present petition may be taken up for hearing, after approval and notification of the draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2025. The learned counsel's request was accepted.
3. The Petition shall be listed for hearing in due course, for which a separate notice will be issued.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

